



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**CP No. 135/2019  
in  
OA No. 3434/2016**

**This the 06<sup>th</sup> day of July, 2021**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Sanjeev Kumar Meena,  
S/o Shri B. S. Meena,  
Aged about 45 years,  
ITO,  
R/o L-2/120A, DDA Flats,  
Kalkaji, Delhi – 110019.
2. Vinod Kumar,  
S/o Shri Zile Singh,  
Aged about 47 years,  
ITO,  
R/o B-904, NPSC Society, Sector-2,  
Dwarka, Delhi.
3. Amar Jeevan,  
S/o Shri Mange Ram,  
Aged about 54 years,  
R/o 48/16, Street No. 10,  
New Delhi – 110005.

... Applicants

(By Advocate : Shri S. M. Arif)

**Versus**

1. Shri Ajay Bhushan Pandey,  
Secretary,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi – 110001.
2. Shri Sushil Chandra,  
Chairman, Central Board of Direct Taxes,  
North Block, New Delhi – 110001.



3. Shri Prabhas Shankar,  
Chief Commissioner of Income Tax Delhi,  
CR Building, ITO, New Delhi.

... Respondents

(By Advocate : Shri Hanu Bhaskar)

## **O R D E R (ORAL)**

### **Justice L. Narasimha Reddy, Chairman :**

This contempt case is filed alleging that the respondents did not implement the order dated 13.11.2018 passed in OA No. 3434/2016. Today itself, we allowed the RA No. 44/2021 and reviewed the order in the OA.

2. In that view of the matter the contempt case is closed.

**(Aradhana Johri)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

Lg/pj/ankit